

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-502

IB-31/PB/2018

New IA/1403/2023, CA/505/2019

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

Lotus Auto Engineering Ltd & Ors

....Applicant

.....Respondent

SECTION

U/s 7 IBC Liq

Order delivered on 14.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Kinjal Goyal in IA-1403/23, 505/19

For the Respondent : Adv Varsha Banerjee

For the EPFO : Mr. Sarthak Anand, Anubha Bhardwaj

ORDER

New IA/1403/2023:-

In view of the averments made in IA and the submissions put forth by the Ld. Counsel for the Applicant. IA-1403/23 **is allowed.**

CA/505/2019:-

The amended memo of parties is taken on record. Issue notice to the newly impleaded Respondents. Ld. Counsel for the Applicant undertakes to serve notice upon the Respondents through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week.

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**